

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2597

ANSWERED ON:06.02.2014

RELEASE OF FUNDS UNDER RGGVY

Bhagat Shri Sudarshan;Naranbhai Shri Kachhadia;Thomas Shri P. T.

Will the Minister of POWER be pleased to state:

(a) the details of the funds released to various States and utilized therefrom under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) since its inception till date, year and State/UT-wise;

(b) the details of the families living Below Poverty Line (BPL) provided with electricity connections during the said period, State/UT-wise;

(c) whether the Government proposes to allocate more funds to the States including Gujarat for providing electricity connections to the remaining BPL families;

(d) if so, the details thereof, State/UT wise; and

(e) the details of the evaluation done regarding implementation of RGGVY in various States, State/UT-wise and the steps taken/being taken for achievement of specified targets after the said evaluation, State/UT-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) : Government of India launched 'Rajiv Gandhi Grameen Vidyutikaran Yojana - Programme for creation of Rural Electricity Infrastructure & Household Electrification, in April 2005 envisaging providing access to electricity to rural households. Under the scheme, since inception a total capital subsidy of Rs. 28,623.63 crore has been disbursed by REC, as on 15.01.2014. The State-wise and Year-wise details are at Annex-I.

(b) : Under RGGVY, free electricity connections to 214.82 lakh BPL households have been released in the country during X & XI Plan, as on 15.01.2014. The State-wise details are at Annex-II.

(c) & (d) : Government of India has approved continuation of RGGVY in 12th Plan and a capital subsidy of Rs.35,447 crore have been provided. So far, 171 projects have been sanctioned under 12th Plan of RGGVY for electrification of 10,574 un-electrified villages, 1,61,367 partially electrified villages and release of free electricity connections to 110.93 lakh BPL households. However, Detailed Project Reports (DPRs) from the State of Gujarat have not been received as on date. The details of projects sanctioned in XII Plan of RGGVY are as under:

1. Assam	-	02
2. Bihar	-	27
3. Madhya Pradesh	-	05
4. Odisha	-	30
5. Rajasthan	-	28
6. Tripura	-	08
7 Uttar Pradesh	-	64
8. West Bengal	-	07

(e) : Ministry of Power through REC commissioned studies for evaluation through independent agencies

Name of States agency	No. of Districts	No. of Villages
M/s TERI 5 No. (Bihar, Orissa, Jharkhand, Tripura & W. Bengal)	25	125
M/s IRADe 5 No. (Himachal Pr., Assam, UP, Rajasthan & Gujarat)	25	125
M/s Sambodhi 10 Nos. (Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Jharkhand, Madhya Pr., Orissa,	50	500

Tamilnadu & UP)
M/s Tetrattech 10 Nos. 50 250
(Chhattisgarh, Haryana, Madhya Pr.,
Maharashtra, Andhra Pr., Karnataka,
Tamilnadu, Arunachal Pr., J&K, Nagaland)
Total 20 States 150 1000

The major recommendations of the evaluation have been incorporated under 12th Plan of RGGVY, to the extent practicable.

The following steps have been taken to speed up the process of implementation of RGGVY.

- i) Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.
- ii) District Committees have been set up in all the States to monitor the progress of rural electrification works.
- iii) The States also hold monthly meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.
- iv) The Government of India and Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders; the concerned State Governments, State Power Utilities and Implementing Agencies for expeditious implementation of the scheme as per the agreed schedule.
- v) Minister of Rural Development expanded the scope of District Level Vigilance and Monitoring Committee for 'Review of RGGVY' as a regular agenda item in the District Level Vigilance and Monitoring Committee Meetings.
- vi) Minister of Power has written a letter to all Hon'ble Members of Parliament indicating the progress of their respective Parliamentary Constituencies where RGGVY works are in progress to review the progress of the projects in their Parliamentary Constituencies. They have also been requested to monitor the projects at their level and also discuss the same in the District Vigilance and Monitoring Committee meetings in presence of public representatives as well as district officials so that the issues affecting the progress are resolved expeditiously.
- vii) A Task Force has been constituted in respect of focused states comprising officers from REC, states as well as from Ministry of Power to monitor the progress of RGGVY.